

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 2096/2007

THE HIDAKSUNGBA POTTHANGPAT JOINT FARMING
COOPERATIVE SOCIETY LTD. & ANR.

APPELLANT(S)

VERSUS

SHRI MAISNAM IBOMCHA SINGH (D) TH. LRS. & ORS.

RESPONDENT(S)

O R D E R

1. No case is made out to interfere with the impugned judgment and order passed by the High Court. The appeal is, accordingly, dismissed.

2. Pending application(s), if any, shall stand disposed of.

.....J.
[ARUN MISHRA]

.....J.
[NAVIN SINHA]

NEW DELHI;
FEBRUARY 06, 2019.

ITEM NO.110

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 2096/2007

THE HIDAKSUNGBA POTTHANGPAT JOINT FARMING
COOPERATIVE SOCIETY LTD. & ANR.

APPELLANT(S)

VERSUS

SHRI MAISNAM IBOMCHA SINGH (D)TH. LRS. & ORS.

RESPONDENT(S)

(FOR ON IA 31325/2010)

Date : 06-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. Madhukar Rao, Sr. Adv.
Mr. Jitendra Sharma, Sr. Adv.
Mr. P.N. Jha, Adv.
Mr. B. K. Pal, AOR
Mr. Sunil Jha, Jha.
Ms. Ritu Puri, Adv.

For Respondent(s) Mr. A. Henry, Adv.
Mr. Vivek Kumar, Adv.
Mr. Rajiv Mehta, AOR

Mr. Leishangthem Roshmani Kh, AOR
Mr. Maibam Babina, Adv.
Ms. Anupama Ngangom, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

(NARENDRA PRASAD)
COURT MASTER

(JAGDISH CHANDER)
COURT MASTER

(Signed order is placed on the file)